

STATE Vs. Ashish @ Anshu
FIR No. 120/21 PS Mayur Vihar

22.04.2021

An application is taken up through Cisco Webex.

Present : Ld. APP for the State.

Sh. SS Rawat, Ld. Counsel for applicant through VC.

It is submitted by Id. Counsel for applicant / accused that in bail order dated 20.04.2021, the name of the applicant / accused has been wrongly mentioned.

I have perused the the record and is of the opinion that inadvertently there was a mistake in typing the name of the applicant / accused. Today vide this order, the name of the applicant /accused is corrected as Ashish @ Ashu. Copy of the order be given dasti on request.

Application is disposed off accordingly.

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Location: Delhi
Date: 2021.04.22 00:58:36
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(ANSHUL MEHTA)

MM (East)/KKD/Delhi/22.04.2021

STATE Vs. Mohd. Sohrab
eFIR No. 009181/2021 PS Mayur Vihar

22.04.2021

An application is taken up through Cisco Webex.

Present : Ld. APP for the State.

None for accused.

An application for grant of bail U/s. 437 Cr.PC of applicant /accused Mohd. Sohrab is moved by his counsel.

Report of the IO perused.

As per report, the present FIR Is pertains to PS Pandav Nagar.

The said fact has been verified from PS Pandav Nagar, therefore, the present application is not maintainable in the present court, hence dismissed. Copy of the order be given dasti on request.

Application is disposed off accordingly.

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Location: Delhi
Date: 2021.04.22
09:55:09

MM (East)/KKD/Delhi/22.04.2021

STATE Vs. Kale @ Kale Khan
FIR No. 186/21 PS Mayur Vihar
U/s. 33 Delhi Excise Act

22.04.2021

An application is taken up through Cisco Webex.

Present : Ld. APP for the State.

Ld. counsel for applicant/accused through VC.

An application U/Sec. 437 Cr.P.C. for the release of the accused Kale @ Kale Khan is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the offence alleged are not grievous in nature;
2. that there is no previous involvement of the accused of any kind whatsoever;
3. that the case property has already been recovered;
4. that in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 10,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

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Location: Delhi
Date: 2021.04.22 00:59:07
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MM (East)/KKD/Delhi/22.04.2021

State vs. Waris
FIR No. 331/20
PS Gandhi Nagar

22.04.2021

An application is taken up through Cisco Webex.

Present : Ld. APP for the State through Vc.

Ld. LAC Sh. Faruq for accused Waris through VC.

This is an application for releasing the accused on personal bond.

Report filed by the IO.

As per the report, the wife of the accused is residing at the given address, therefore court is not inclined to release the accused on personal bond. However, today upon on oral request of Id. LAC and considering that the accused has been already granted bail vide order dated 29.10.2020 and that he belongs to very poor strata of the society, the surety amount is hereby reduced from 20,000 to Rs. 2,000/-. Application stands disposed off.

Copy of this order be given dasti.

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Date: 22.04.21
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(ANSHUL MEHTA)
MM (East)/KKD/Delhi/22.04.2021

Suresh Kumar vs. Ravinder Pal

22.04.2021

Fresh complaint case U/s. 200 Cr.PC is received by way of assignment. It be checked and registered.

Present: None for complainant.

Put up for consideration on 22.05.2021.

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Location: Delhi
Date: 2021.04.22
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(ANSHUL MEHTA)

MM (East)/KKD/Delhi/22.04.2021

State vs.
FIR No. 0084/21 U/s. 279/304 A IPC
PS Gandhi Nagar

22.04.2021

Present : Ld. APP for the State through VC.

Applicant alongwith Id. Counsel through VC.

An application for release the vehicle bearing No. HR-13N-4748 on Superdari has been moved by applicant Naresh Kumar through his counsel.

Reply filed by IO.

As per the IO, the offending vehicle is uninsured.

In view of Rule 6 of the Delhi MACT Rules 2008, the applicant is directed to deposit a sum of Rs. 1,00,000/- which amount shall be used to pay compensation to the injured as and when compensation is claimed under MACT Rules by injured before the concerned court.

Hence, SHO concerned is directed to release the vehicle on superdari to the rightful claimant/registered owner for superdarinama in the value of vehicle to the satisfaction of concerned IO/SHO only after ownership verification. Further the vehicle be insured before release. The photographs of the vehicle be taken from all angles and detailed panchanama be prepared and the same be placed on record in the judicial file.

It is further directed that Superdar/registered owner shall produce the vehicle as and when directed and further he shall not dispose off the said vehicle or create any third party interest in the vehicle during the pendency of the case. It is also directed that the registered owner/superdar shall not make any alteration or variation in the vehicle without permission of the court. The non-compliance of above conditions shall result in forfeiture of Superdari amount to the state. The photographs of the above said vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over. Applicant is directed to deposit the original RC to the IO.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant after depositing the FD of Rs. 1,00,000/- in favour of the court.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/22.04.2021

STATE Vs.
FIR no
PS

20.04.2021

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO in person.

Accused is stated to be in JC

Put up on _____ before court concerned.

(AKHIL MALIK)

Duty MM (East)/KKD/Delhi/20.04.2021

State vs.
FIR No. 0084/21 U/s. 279/304 A IPC
PS Gandhi Nagar

22.04.2021

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Applicant alongwith Id. Counsel through VC.

An application for release the vehicle bearing No. HR-13N-4748 on Superdaari has been moved by applicant Naresh Kumar thorough his counsel.

Reply filed by IO.

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**ANSHUL
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(ANSHUL MEHTA)

MM (East)/KKD/Delhi/22.04.2021